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## "Implementation of Supreme CourtJudgement on Pay Scales inBotanical Survey of India"

2145. SHRI SAMAR MU-KHERJEE: Will the MINISTER OF ENVIRONMENT AND FO-RESTS be pleased to state:

- (a) whether it is a fact that the Supreme Court had upheld the judgement of the Central Administrative Tribunal dated the 17th March, 1987 granting pay scale of Rs. 550-900 to 'Scientific Assistants' of Botanical Survey of India and whether Government had issued an order on 21st March, 1989, directing the Botanical Surevy of India to implement the said judgement;
- (b) whether Government had issued another order on 26th April, 1989 which seeks to restrict the implementation of Court's order;
- (c) if so, the reasons therefor and whether such a change goes against the letter and spirit of Court's orders; and
- (d) whether Government are reviewing the matter and propose to implement its original order dated 21st March, 1989?

THE MINISTER OF STATE IN THE MINISTRY OF EN-VIRONMENT FORESTS AND (SHRIMATI MANEKA GAN-DHI): (a) According the Supreme Court judgement, the Central Administrative Tribunal, Calcutta Bench, was perfectly justified in directing allocation of the revised

pay scale of Rs. 550-900 to the existing Scientific Assistants of Botanical Survey of India. They, however, made it clear that the appellants may give effect to the recommendations of the Third Pay Commission with regard to future recruitments after framing rules in that regard. The Government of India issued orders on 2-3-1989 to the Director, Botanical Survey of India for implementing the judgement.

to Questions

- (b) No, Sir.
- (c) and (d) Do not arise.

#### **Promotion of Classical Languages**

2146. SHRI G. SWAMINA-THAN: Will the PRIME NISTER be pleased to state:

- (a) whether Government have undertaken the promotion of classical languages;
- (b) what is the definition of classical language for such promotional support by Government;
- (c) whether Tamil is considered as a classical language for this purpose; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE, MINISTRY OF HU-MAN RESOURCE DEVELOP-MENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

(b) to (d) There is no definition of classical language as such. However, as a rule of practice, Government have been giving promotional support to Sanskrit including Pali and Prakrit, Arabic and Persian. Irrespective of the status of the language; Tamil language also is provided with promotional support.

## Request for Additional Assistance by **Government of Kerala**

2147. SHRI THOMAS KUTHI-RA VATTOM: Will the PRIME MINISTER be pleased to state:

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- (a) whether Kerala Government have asked for additional financial assistance; and
- (b) if so, what action has been taken by Government in this regard and whether any amount would be given to the State?

THE MINISTER OF STATE IN THE MINISTRY OF |PLAN-NING AND THE OF STATE IN THE MINISTER MINISTRY OF PROGRAMME IMPLE-MENTATION (SHRI **BHAGEY** GOBARDHAN): (a) Yes, Sir.

(b) The financing of the approved Plan outlay for 1990-91 includes the admissible central assistance under Modified Gadgil Formula.

## Projects running behind Schedule in Kerala

2148. SHRI THOMAS KUTHI-RAVATTOM: Will the PRIME MINISTER be pleased to state: (a) which are the projects running behind schedule in Kerala; and

(b) what are the constraints for implementation/construction of these?

THE MINISTER OF STATE IN THE MINISTRY OF PLAN-NING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTA-TION (SHRI BHAGEY GO-BARDHAN): (a) As per the monitoring system of the Ministry of Programme Implementation, the following three central projects in Kerala, each costing over Rs. 20 crores, were running behind schedule as on 31-12-89:

- (i) Caprolactam & Ammonium Sulphate Project (FACT), Cochin by 21 months.
- (ii) Cochin Procurement Port of a Dredger to replace B. D. Dredger (Lady Willingdon) (Cochin Port Trust) by 8 months.

(iii) Digital Trunk Auto Exchange (ITI), Palghat by 23 months.

to Questions

(b) The major constraints affecting the implementation/construction of the above projects, inter-alia, are delay in technology tie-up for process packages, industrial relations problem at project sites, delay in supply of materials and equipments, delay in finalisation of external financial flows etc.

# Taking custody of Wild Animals

2149. SHRI THOMAS KU-THIRAVATTOM: Will the Mi-ENVIRONMENT nister OF AND FORESTS be pleased to

- (a) what is the number of wild animals taken into custody by Wildlife Protection Authorities since November, 1989 from the public;
- (b) where these animals have been kept; and
- (c) whether any public awarenes Programme are planned to educates peoples not to keep wild animals?

THE MINISTER OF STATE IN THE MINISTRY OF EN-VIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI) (a) and (b) Information is being collected and will be placed on the Table of the House.

(c) Wild Life (Protection) Act, 1972 provides that nobody can keep in his custody any wild animal included in Schedule I and Part II of Schedule II without written permission of Chief Wild Life Warden of the States. Proper publicity of the provisions of the Act is made from time to time.

## Interviews for selection of Directors in Public Undertakings

**SOURENDRA** 2150. PROF. BHATTACHARJEE: Will the PRI-ME MINISTER be pleased to state:

(a) whether the Bureau of public